

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 4307
TO BE ANSWERED ON 11TH AUGUST 2016
“CONTRIBUTION TOWARDS DMF”

4307. SHRI SUNIL KUMAR SINGH:

Will the Minister of **MINES** be pleased to state:

- (a) the details of the amount of annual contribution proposed by the Government in the District Mineral Foundation (DMF) of the mining affected districts;
- (b) the details of the areas identified for utilisation of the contribution in the DMF by the Government; and
- (c) the State-wise details of names of the districts for which contribution has already been released for DMF including Jharkhand?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL, NEW & RENEWABLE ENERGY AND MINES (SHRI PIYUSH GOYAL)

(a) : The Minerals (Contribution to District Mineral Foundation) Rules, 2015 were framed under section 9B of the Mines and Minerals (Development and Regulation) Act, 1957, to prescribe the rates of contribution to District Mineral Foundation (**DMF**) by holder of mining leases and prospecting licence-cum-mining lease. The said Rules are notified in the Official Gazette on 17.09.2015. As per the said rules every holder of a mining lease or a prospecting licence-cum-mining lease shall, in addition to the royalty, pay to the District Mineral Foundation of the district in which the mining operations are carried on, an amount at the rate of-

- (i) ten per cent of the royalty paid in terms of the Second Schedule to the Mines and Minerals (Development and Regulation) Act, 1957 in respect of mining leases or, as the case may be, prospecting licence-cum-mining lease granted on or after 12th January, 2015; and
- (ii) thirty per cent of the royalty paid in terms of the Second Schedule to the said Act in respect of mining leases granted before the 12th January, 2015.

The amount notified as contribution to the DMF is directly collected by the State Governments and credited to the DMFs concerned.

(b) & (c): Section 9B introduced through the MMDR Amendment Act, 2015, prescribes the establishment of DMF in any district affected by mining related operations, the object of which shall be to work for the interest and benefit of persons, and areas affected by mining related operations. The States have been directed to implement the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) from out of the contributions credited to the DMF. Under this provision, states of Andhra Pradesh, Chhattisgarh, Goa, Gujarat, Jharkhand, Karnataka, Madhya Pradesh, Odisha, Rajasthan, and Telangana have setup the DMF at the district level.

State of Jharkhand has notified the DMF in all the 24 district including in Ranchi district. However, except in Chhattisgarh which has launched 5 projects in Dantewada District, other states are yet to firm up schemes under the PMKKKY.
